

(b) whether these refugees are now unwilling to stay there and they want to go back to former East Pakistan;

(c) whether they have sought the help of the Union Government to make arrangements for their repatriation; and

(d) if so, the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) 25,231 Displaced persons families from erstwhile East Pakistan who had arrived in India upto 25.3.1971 were resettled in the Dandakaranya project.

(b) to (d). No representation has been received from these displaced persons indicating that they are unwilling to stay in the Dandakaranya area and want to go back to former East Pakistan. They have not sought the help of Government of India for their repatriation.

Prawn Farms In Tamil Nadu

4137. DR. SHRIMATI K.S. SOUNDARAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of prawn farms in Tamil Nadu;

(b) whether the prawn yields have been increased in Tamil Nadu during the last three years;

(c) if so, the details thereof; and

(d) the steps taken to further increase its production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

MULLAPALLY RAMACHANDRAN): (a) There are ten departmental, six research and seven private prawn farms in Tamil Nadu.

(b) and (c). Yes, Sir. The Prawn production in Tamil Nadu has increased from 9702 tonnes in 1988-89 to 19606 tonnes in 1990-91.

(d) The Central Government have sanctioned four Brackishwater Fish Farmers' Development Agencies (BFDA) in the coastal districts of South Arcot, Thanjavur, Chidambaranar and Chengai Anna and one prawn seed hatchery at Neelankarai for promoting prawn farming, BFDA provides Rs. 30000/- ha. for development of ponds and first crop inputs to prawn farmers, as subsidy.

Allotment of land to MIG Registrants In Rohini

4138. SHRI PHOOL CHAND VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on July 23, 1992 no USQ No. 2354 regarding allotment of land to MIG registrants in Rohini Residential Scheme and state:

(a) the details of those 77 registrants who had exclusively applied for 60 sq. metres plots in Rohini Residential Scheme;

(b) the details of such registrants who have been allotted 60 sq. metres plots out of 77 registrants; and

(c) the steps Government propose to take to allot plots to remaining registrants and by when these are likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) As reported by DDA 76 registrants and not 77 as answered in Unstarred Question No. 2354 of 23.7.1992